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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 46/2021

Date of Decision: 8<sup>th</sup> March, 2021

**CORAM: RAVINDER KAUR, MEMBER (J)**

Shri V. Paramesh,  
 Age 64 years,  
 Son of Shri A. Veerappa,  
 Assistant Director (Retired)  
 National Academy of Customs,  
 Indirect Taxes & Narcotics,  
 Post Office, lane, Bhandup (East),  
 Mumbai - 400 042.  
 Residing at No.13, Ground Floor,  
 Manjunatha Nilaya,  
 9<sup>th</sup> Cross, Muninanjappa Layout,  
 Ramamurthy Nagar,  
 Bangalore - 560 016.  
 Cell No.9833007371

Email id:weparamesh@rediffmail.com      ... **Applicant**

( By Advocate **Shri Vishal Shirke** )

**VERSUS**

1. Union of India  
 Through the Secretary,  
 Ministry of Finance,  
 South Block,  
 New Delhi - 110 001.
2. Central Board of Indirect Taxes  
 and Customs,  
 Through its Chairman,  
 North Block,  
 New Delhi - 110 001.
3. Additional Director,  
 National Academy of Customs,  
 Indirect Taxes & Narcotics,  
 Post Office Road,  
 Bhandup (East),  
 Mumbai - 400 042      ... **Respondents**

(By Advocate **Shri R.R. Shetty**)

Proceeding conducted through videoconferencing with  
consent of counsels for the parties

ORDER (ORAL)

Present:

Advocate Shri Vishal Shirke for the applicant.

Advocate Shri R.R. Shetty for the respondents.

2. Shri Shirke has submitted that the applicant has instructed him to withdraw the present OA. Hence, the Original application be dismissed as withdrawn.

3. In view of the statement made by Shri Shirke, the Original Application is dismissed as withdrawn. No order as to costs.

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(Ravinder Kaur)  
Member (J)

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11/03/21